CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.305 of 2002 IN O.A. No.920/2001

New Delhi, this the 7th day of April 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

- 1. Ravinder Kumar, S/o Shri Kalicharan, R/o 11/220, Near Exchange, Dakshnpuri, Delhi-110062.
- 2. Vinod Kumar, S/o Shri Mool Chand, R/o 16/453, Trilok Puri, Delhi-110091.
- 3. Banwari Lal,
 S/o Shri Ram Swarup,
 R/o C-51/172,
 (Behind Indian Express Bldg)
 Valmiki Basti, Kotla Firozshah,
 New Delhi-110002.
- 4. Raju Singh,
 S/o Shri Prakash Singh,
 R/o C-51/304,
 (Behind Indian Express Bldg)
 Valmiki Basti, Kotla Firozshah,
 New Delhi-110002.

....Applicants

(None present for the applicants)

Versus

- Shri Rewti Ayar, Director,
 The Controller and Auditor General of India,
 Bahadurshah Jafar Marg,
 New Delhi-110002.
- 2. Shri R.K. Malakar,
 Administrative Officer,
 Office of C&AG of India,
 10, Bahadurshah Jafar Marg,
 New Delhi-110002.

....Respondents

(By Advocate : Shri Madhav Panikar)

ORDER (ORAL)

BY SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Our attention has been drawn by respondents' learned counsel to the orders passed by the Delhi High Court dated 26.7.2002 in C.W.P. No.4452/2002. On the strength of the same, it has been pointed that the

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operation of the order passed by the Tribunal has been stayed.

2. In that view of the matter, as for the present, Rule is discharged. Applicants are at liberty to take necessary legal steps, if and when the said stay is vacated.

(S.K. Malhotra) Member (A)

(V.S. Aggarwal) Chairman

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